

GOVERNMENT OF INDIA  
MINISTRY OF MINORITY AFFAIRS  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO.759**  
ANSWERED ON 02.12.2024

**FUNCTIONING OF CENTRAL WAQF COUNCIL**

759. Dr. V. SIVADASAN

Will the Minister of MINORITY AFFAIRS be pleased to state:-

- (a) appointment to the Central Waqf Council is done by whom;
- (b) whether it is legally possible for the Waqf Boards to arbitrarily claim any land in the country as Waqf; and
- (c) whether Government has noticed the widespread fear mongering on social media that any land in the country could be claimed as Waqf property?

**ANSWER**

THE MINISTER OF MINORITY AFFAIRS

(SHRI KIREN RIJJU)

- (a) As per provisions of Section 9 of the Waqf Act 1995, the Central Waqf Council (CWC) is established by the Central Government.
- (b) As per Section 40 of the Waqf Act 1995, the Board may itself collect information regarding any property, which it has reason to believe to be waqf property, and if any question arises whether a particular property is waqf property or not, it may, after making such inquiry as it may deem fit, decide the question. Though the decision of the Board may be challenged/revoked or modified by the Tribunal.
- (c) Further, the Ministry receives complaints regarding various issues relating to waqf properties from time to time and the same are forwarded to concerned State Waqf Boards and State Governments for appropriate action.

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